

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
Hon'ble Shri Govindan S. Tampi, M(Admn.)
Hon'ble Shri Shanker Raju, Member (Judicial)

C.P.No.379/2001 in O.A.No.1683/1999

(20)

New Delhi, this the 9th day of October, 2001

Shri Dhan Singh
s/o C 2/26, Dayalpur,
Karawal
Nagar Road
Delhi - 110 094. ... Applicant

(By Advocate: None)

Vs.

1. Shri Babu Lal
Dy. Director General (Admn.)
Dte. General of All India Radio
Akashvani Bhavan
Parliament Street
New Delhi - 110 001.
2. Shri Vigyan Prakash
Chief Engineer (I)
Civil Construction Wing
Soochna Bhavan
CGO Complex, Lodi Road
New Delhi - 110 002. ... Respondents

(By Advocate: Shri Rajinder Nischal)

O R D E R(Oral)

By Shanker Raju, Member (J):

At the mentioning time we have passed an order by giving an adjournment to 22.10.2001, which is recalled.

2. Later on, the learned counsel for the respondents appears and stated that in compliance of the directions of this Court contained in the order dated 29.1.2001 in OA No.1683/1999 wherein they have been directed to regularise the applicant as Project Operator w.e.f. 19.9.1989 and to accord all the consequential benefits arising therefrom.

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3. The learned counsel for the respondents has brought a Cheque No. 414962 dated 5.10.2001 for Rs. 2,18,663/- issued by Canara Bank. It is stated that the applicant has refused to accept the said Cheque on the ground that the excess Income Tax has been recovered.

4. In this view of the matter, as the directions of this Court have been substantially complied with by the respondents, there is no wilful or contumacious disobedience on the part of the respondents. The present CP is disposed of with a direction to the applicant to collect the said Cheque from the respondents. Notices issued to the respondents are discharged. However, it is open to the applicant in case he is still aggrieved by the action of the respondents to take up appropriate proceedings in accordance with law. No costs.

S. Raju
(SHANKER RAJU)
MEMBER(J)

(GOVINDAN S. TAMPI)
MEMBER(A)

/RAO/